

†[USE OF FOREIGN MONEY IN GENERAL ELECTION

*36. SHRI PITAMBER DAS :
DR. BHAI MAHAVIR :
SHRI RATTAN LAL JAIN :
SHRI J. P. YADAV :
SHRI PREM MANOHAR :
SHRI CHITTA BASU :
SHRI MAN SINGH VARMA :
SHRI DWIJENDRALAL SEN
GUPTA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) when the report of the Central Bureau of Investigation regarding the use of foreign money in the last General Elections was received by Government ;

(b) whether the report has been considered by Government ;

(c) if the answer to part (b) above be in the negative, what are the reasons for the inordinate delay; and

(d) if the answer to part (b) above be in the affirmative, what are the details thereof and what is its outcome ?]

गृह-कार्य मंत्री (श्री वाई० बी० चव्हाण) :

(क) से (घ) पिछले आम चुनावों में तथा अन्य प्रयोजनों के लिए विदेशी धन के उपयोग के बारे में गुप्तवार्ता विभाग के प्रतिवेदन पर सावधानी से विचार किया गया है। संसद के चालू सत्र में सरकार इस विषय पर एक वक्तव्य देगी।

‡[THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) :

(a) to (d) The report of the Intelligence Bureau on the use of foreign money in the last General Elections and for other purposes has been carefully considered. Government will make a statement on the subject in the current session of Parliament.]

श्री जगदम्बी प्रसाद यादव: अध्यक्ष महोदय, मेरा स्टेटमेंट के संबंध में एक प्रश्न है।

MR. CHAIRMAN : The Government has promised to make a statement.

† The question was actually asked on the floor of the House by Shri Pitamber Das.

† [] English translation.

श्री जगदम्बी प्रसाद यादव: श्रीमान्, एक चीज छूट जाती है और इमीलिए मैं सरकार से क्वैरिफिकेशन चाहता हूँ। मैं सरकार से यह जानना चाहता हूँ कि वह जो स्टेटमेंट देने जा रही है, वह गत आम चुनावों के संबंध में होगी, लेकिन मैं यह चाहता हूँ कि इस बीच जो देश में मध्यावधि चुनाव हुए और उसमें जिम तरह में विदेशी धन का खुलकर इस्तेमाल किया गया, क्या इस वयान में इस चीज को भी जोड़ लिया जायेगा या नहीं ?

SHRI Y. B. CHAVAN : The Member does not know the background of the question. He is entitled to raise any number of questions as he likes but the enquiry that was undertaken was about the role foreign money had in the general elections of 1967 and the question relates to that particular enquiry.

श्री राजनारायण: इस बात को भी इस में शामिल कर लीजिये।

SHRI Y. B. CHAVAN : I cannot promise about the new enquiry.

SHRI A. P. CHATTERJEE : You may circulate the report.

*37. [The questioner (Shrimati Sceta Yudhvir) was absent. For answer, vide col. 286-287 infra.]

GAJENDRAGADKAR COMMISSIONER'S REPORT ON KASHMIR

*38 SHRI M. K. MOHTA : †
SHRI LOKANATH MISRA :
SHRI K. C. PANDA :
SHRI PITAMBER DAS :
SHRI RATTAN LAL JAIN :
DR. BHAI MAHAVIR :
SHRI PREM MANOHAR :
SHRI J. P. YADAV :
SHRI MAN SINGH VERMA :
SHRI S. S. MARISWAMY :
SHRI M. N. KAUL :
SARDAR NARINDAR SINGH
BRAR :

Will the Minister of HOME AFFAIRS be pleased to state :

† The question was actually asked on the floor of the House by Shri M. K. Mohta.

(a) whether the Gajendragadkar Commission has recently submitted its report regarding Kashmir;

(b) if so the details of the recommendations and whether the same are likely to be implemented by the Government of India;

(c) whether the Government of Kashmir have recently stated that the recommendations of the Gajendragadkar Commission are not binding on the Kashmir Government; and

(d) if so, whether the Government of India were consulted by the State Government before making this statement and whether it has been taken into account that this has evoked serious resentment amongst several sections of the people in Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b) The Commission has submitted its Report to the Government of Jammu and Kashmir who have since released it to the public. As the Commission was appointed by the State Government, action on the findings of the Commission is primarily the concern of that Government.

(c) The State Government have intimated that no such statement was made.

(d) Does not arise.

SHRI M. K. MOHTA : Would the Minister be pleased to state the final decision of the State Government on the recommendations of the Gajendragadkar Commission and the reaction of the Government of India thereto? Would he state the steps that the Government of India proposes to take to ensure better utilisation of Central aid to the State and steps to end discrimination against Indian nationals from other States in the State of Jammu and Kashmir?

SHRI Y. B. CHAVAN : The Member is asking the Government of India's reaction on the individual recommendations. I have explained that in these matters the final position has to be

taken by the Government of Jammu and Kashmir. I cannot give any reaction here.

SHRI LOKANATH MISRA : May I know from the Minister whether it was the Government of India that appointed the Gajendragadkar Commission in consultation with the Jammu and Kashmir Government or was it the Chief Minister of Jammu and Kashmir who appointed it? If the Government was the actual authority who appointed in consultation with the Government of Jammu and Kashmir, is it desirable at this stage for the Home Minister to say that it is for the Kashmir Government either to accept it or throw it away? Having appointed it himself, he cannot now disown that he had appointed the Commission in consultation with the Kashmir Government. Once they give their consent it is now definitely binding on them. They cannot categorically say that they have nothing to do with it because the Government of India had appointed it.

Shri Y. B. CHAVAN : I think the hon. Member is completely misinformed. It is not the Government of India which appointed the Commission in consultation with the Jammu and Kashmir Government; it is the Jammu and Kashmir Government that appointed the Commission in consultation with the Government of India.

SHRI B. K. P. SINHA : Mr. Chairman, Sir . . .

MR. CHAIRMAN : Do you want any clarification? You cannot put a question now because there are others in the list who are yet to put their questions.

SHRI B. K. P. SINHA : All right, Sir. Give me a chance in the end.

MR. CHAIRMAN : I shall see if there is time.

SHRI K. C. PANDA : May I know, Sir, from the hon. Minister if he has any information to the effect that the recommendations of the Commission have been rejected by the Government of Jammu and Kashmir and whether

that Government had consulted the different political parties before rejecting the Commission's recommendations.

SHRI Y. B. CHAVAN : I cannot give the information whether they consulted any other party or not; that is not my concern.

SHRI LOKANATH MISRA : The point is this; we want to know which are the recommendations which have been accepted by the Jammu and Kashmir Government and which have been rejected by them if the Commission had been appointed by the Jammu and Kashmir Government.

SHRI Y. B. CHAVAN : They are still examining these recommendations and they have not yet taken any decision to indicate which of them have been accepted or rejected. I think we should give them some more time.

SHRI PITAMBER DAS : Is it a fact that the Commission, in their recommendations, wants certain things to be done by the Government of India and certain other things to be done by the State Government?

SHRI Y. B. CHAVAN : The mechanics of implementation, the machinery to implement the recommendations is a stage which comes later. First of all one has to see what happens to the recommendations themselves, and in this matter, Sir, I think it is in the fitness of things that the Jammu and Kashmir Government makes the final decision.

SHRI PITAMBER DAS : If the Commission, in its recommendations, wants certain things to be done by the Government of India, naturally the decision about them has to be taken by the Government of India, and for things, which the Commission wants the State Government to do, the decision has to be taken by the State Government. So I want to know whether there are certain things to be done by the Government of India in view of the Commission's recommendations? If yes, then what about them?

SHRI Y. B. CHAVAN : That is what I tried to explain. I will certainly

try to repeat what I said. Even in respect of those things which the Government of India may ultimately have to do, the Government of India will decide to do them only after the Government of Jammu and Kashmir agrees to the implementation of those recommendations.

DR. BHAI MAHAVIR : The Home Minister has taken a very convenient excuse and I am afraid . . .

MR. CHAIRMAN : Why do you take such a view? You put your question.

DR. BHAI MAHAVIR : To solve my difficulty I want to know from the hon. Minister whether, if the Commission was appointed by the Kashmir Government in consultation with the Government of India, the implementation of the recommendations also will be by the State Government in consultation with the Government of India and, if so, whether the Government of India have been consulted on the implementation of any of the recommendations made by the Commission. If not, I would like the hon. Minister to enlighten me on whether he does not appreciate that the issues involved in the Commission's report are such and the Kashmir area is such that any sort of resentment or grievance in certain zones or regions is not likely to be conducive to the creation of an atmosphere in Jammu and Kashmir State which is desirable.

SHRI Y. B. CHAVAN : I think, in asking this question the hon. Member himself has accepted the position that the issues involved are very sensitive. Is it not so?

DR. BHAI MAHAVIR : Yes, they are.

SHRI Y. B. CHAVAN : Therefore, if that is so, it is much better for the Government of India to be very careful in framing its reactions. I think, in whatever has to be done, we will have to take the Jammu and Kashmir Government with us, and I am very clear in my mind that the Government of India do not propose to give out any of their reactions without knowing the

reactions of the Jammu and Kashmir Government.

DR. BHAI MAHAVIR : I have not asked about any reactions. If you have been consulted about the appointment of the Commission they should be consulting you with regard to the Commission's recommendations also. Have any consultations with you taken place ?

SHRI Y. B. CHAVAN : I do not think that stage has yet been reached.

श्री जगदम्बी प्रसाद यादव : काश्मीर में केन्द्रीय सरकार की बहुमती सहायता की योजना चलनी है। उसमें राशन भी है, उसमें शिक्षा भी है, उम योजना में और भी इस तरह के कार्य हैं, जैसे सड़कें भी हैं। इस तरह की योजना में केन्द्रीय सरकार जब सम्पूर्ण जम्मू और काश्मीर स्टेट के लिए सहायता देती है, तब वहां जम्मू और लद्दाख में जो रीजेन्टमेंट है, उम बारे में सरकार ने कभी देखा है। काश्मीर में राशन कुछ अलग है, जम्मू और लद्दाख में कुछ अलग है। शिक्षा की जो सहूलियतें काश्मीर में हैं, वे सहूलियतें जम्मू और लद्दाख में नहीं हैं, जैसी सड़कें वहां हैं, वैसी जम्मू और लद्दाख में नहीं हैं। जब केन्द्रीय सरकार इसके लिए सहूलियत देती है, तो केन्द्रीय सरकार क्या इसे एकजामिन करना चाहती है और इस पर कुछ विचार करना चाहती है ?

SHRI Y. B. CHAVAN : The hon. Member has gone into the details of the recommendations and he is trying to ask my views on the merits of the recommendations. I am not either supporting or not supporting the recommendations on merits. It is quite possible, the Government may go into their merits. But I repeat my position, Sir. I do not want to rush to give my reactions on the merits of the recommendations.

श्री जगदम्बी प्रसाद यादव : श्रीमान्, मैंने रिपुब्लिकन के बारे में नहीं पूछा। काश्मीर स्टेट बाईर स्टेट है और काश्मीर स्टेट की सारी जनता को भारत के अनुकूल रखने के लिए

सारी सहायता केन्द्रीय सरकार देती है, सिर्फ काश्मीर के लिए नहीं। जम्मू और लद्दाख की जनता बरसों में रीजेन्टमेंट कर रही है। मैं जानना चाहता हूँ कि केन्द्रीय सरकार की स्थिति उम बारे में क्या है ?

SHRI Y. B. CHAVAN : I think the interests of the entire people of Jammu and Kashmir in the different regions is a very important matter for us also and I am confident that whatever will be decided will be decided in the interests of the people of the different regions; no doubt about that.

श्री मान सिंह वर्मा : क्या माननीय गृह-मंत्री महोदय को यह ज्ञान है कि कमीशन ने जो अपना रिपोर्ट पेश की है, उसमें स्पष्ट रूप से यह बताया है कि आज तक जम्मू और लद्दाख के विषय में जो कुछ भी किया गया है वह उचित व्यवहार नहीं है, अर्थात् उसको नजर-न्दाज किया गया है ? इसके विषय में गृह-मंत्री क्या कहना चाहते हैं ?

श्री वाई० बी० चव्हाण : मैं कुछ नहीं कहना चाहता हूँ।

SHRI S. S. MARISWAMY : The reply of the hon. Minister to an earlier question is really perplexing in the face of the fact that all the national papers have carried the news that the Kashmir Government have rejected the Commission's recommendations, not in part but in toto. So his reply is really surprising. But yet, Sir, I would like to ask him how long it would take for the Kashmir Government to come to a decision on these recommendations.

SHRI Y. B. CHAVAN : I wonder why the hon. Member started with a doubt about the statement that I made and why he still wants to believe in some sort of rumours. It may be a rumour circulated by some to which credence might have been given by some irresponsible paper.

SHRI S. S. MARISWAMY : They are responsible papers, Editorials have appeared. Letters to the editor have come.

SHRI Y. B. CHAVAN : If the editorials are written on false information, certainly no importance could be attached to them. I am saying that the Jammu and Kashmir Government has not made any such statement, and as and when the Government of Jammu and Kashmir wants to take that position and takes it, I should think that if it is in the interests of the State we should accept it.

SHRI S. S. MARISWAMY: How long will they take to examine the Commission's recommendations ?

SHRI Y. B. CHAVAN : I do not know; I cannot indicate any time about it.

SHRI M. N. KAUL : Normally, in these matters, it is for the executive to come to its own decision. But the practice has developed of appointing commissions in order to settle complicated matters, and our recent experience has shown that, instead of the commissions settling matters, they create more problems and create more confusion. Therefore, the Government will please consider that in future commissions are appointed in very rare cases and not in order to shelve complicated problems.

SHRI Y. B. CHAVAN : It is a useful suggestion.

سردار نریندر سنگھ برار : چیئرمین صاحب—پتہ نہیں کس مصلحت کی وجہ سے ہوم منسٹر صاحب بتانا نہیں چاہتے ہیں۔ صرف یہ بتایا ہے کہ گورنمنٹ نے رجیکٹ نہیں کیا ہے وہ بھی گول مول ہے ایسی حالت میں میں کیا پوچھ سکتا ہوں۔ اگر ایمان داری سے بنانا چاہتے ہیں تو اس میں تھوڑی سی وضاحت کر دیں تو اچھا اگر نہیں بتانا چاہتے ہیں تو پھر کیا پوچھ سکتا ہوں ؟

† [सरदार नरेंद्र सिंह बरार : चेयरमैन साहब, पता नहीं किस मस्यहत की वजह से

होम मिनिस्टर साहब बताना नहीं चाहते हैं। बिल्कुल यह बताया है कि गवर्नमेंटने रिजेक्ट नहीं किया है। वह भी गोलमोल है। ऐसी हालत में मैं क्या पूछ सकता हूँ, अगर ईमान दारी से बताना चाहते हैं, तो इसमें थोड़ी सी वजाहत कर दें तो अच्छा है, अगर नहीं बताना चाहते हैं, तो फिर क्या पूछ सकता हूँ ?]

SHRI Y. B. CHAVAN : I could not follow the question, Sir.

SHRI B. K. P. SINHA : The hon. Home Minister in his original reply said that since the Commission was appointed by the Jammu and Kashmir Government it will be primarily—he used the word 'primarily'—for that Government to take a decision. May I know whether by this reply he implies that there is some other political organisation or some other body corporate which will secondarily share in that decision making process and if so in what way ?

SHRI Y. B. CHAVAN : There is no other body. When I say primarily, I am sure the hon. Member is scholarly enough to understand the emphasis.

SHRI CHANDRASHEKHAR : Mr. Chairman, Sir, I want to have a clarification from you and from the Home Minister. It is not that only the Jammu and Kashmir Government is responsible. The Central Government cannot absolve itself of its responsibility. Mr. Chairman, in many other cases Commissions are appointed at the initiative of the Central Government. It may be formally appointed by the State Government. Take the case of Orissa. Certain Members of Parliament made certain allegations to the President of India and the Home Ministry referred the matter to the Orissa Government and the Mudholkar Commission was appointed. The Mudholkar Commission's Report was submitted to the Orissa Government but now the Orissa Government is not bringing that Report to light. Will the hon. Home Minister take the plea that it is the responsibility of the Orissa Government and it is for the State Government whether they publish the Report or not ? It is the responsibility of the Home Ministry to see that that Report is brought to light. In all such cases where national

integration or cases of corruption are involved the Central Government is responsible and they should see that such Reports are brought to light and implemented.

SHRI Y. B. CHAVAN : Sir, the hon. Member has confused many things. This Report about the Jammu and Kashmir Government is not about any corruption. It involves many developmental aspects; it involves very sensitive political issues and therefore what the Government of India can do or should do is a different matter. If we go into the constitutional aspect or the legal aspect possibly the hon. Member may be right. I do not know but really speaking it is a question of political wisdom as to what attitude the Government of India should take in this matter. I am very clear in my mind that as far as the recommendations of this Report are concerned it is much better, it is in the interests of the country as also of Kashmir and the people of Kashmir that the Jammu and Kashmir Government is responsible for this.

(Many hon. Members stood up)

MR. CHAIRMAN : My eye refuses to catch any more. Question No. 40.

39. [Transferred to the 6th March, 1969.]

CONVERSION TO CHRISTIANITY

40. **SHRI A. G. KULKARNI :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware of religious conversions amongst weaker elements in society by foreign Christian Missionaries;

(b) if so, how many conversions have taken place in the years 1966, 1967 and 1968; and

(c) what steps Government propose to take to stop such conversions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) There have been reports of foreign Christian Missionaries trying to extend their proselytisation activities among certain elements in society, which may be considered backward.

(b) Except the Madhya Pradesh Dharma Swatantrya Adhiniyam, 1968, which came into force on the 20th October, 1968, there is no law for intimation or registration of conversions from one religion to another. The precise information asked for is, therefore, not available.

(c) Under the provisions of article 25(1) of the Constitution, all persons are, subject to public order, morality and health, equally entitled to freedom of conscience and right freely to profess, practise and propagate religion. The question of Government taking steps to check conversions does not, therefore, arise.

SHRI A. G. KULKARNI : The Government has stated that there is no such law that conversions are to be registered. May I know at least if the Government is aware that the Minister of Food and Agriculture, Mr. Jagjivan Ram, announced in Hyderabad in a conference that a day will come when all the weaker elements in this country will be christianised and there will be another necessity to biturcate this country between Christians and Hindus? Looking to the grave condition in the country where the Christians are converting the weaker sector will the Government take serious cognisance of this matter and enunciate such a law so that the weaker sector is protected from forcible conversions, and . . .

SHRI B. D. KHOBARAGADE : Is it forcible?

SHRI A. G. KULKARNI : Yes.

Secondly, is the Government aware that in a place like Satara Christians were running a leprosy hospital but because Dr. Akshaya Mahanti refused to introduce conversion of the lepers the hospital was stopped. This is the serious nature of conversions and the Government should take note of this.

SHRI VIDYA CHARAN SHUKLA : Forcible conversions are not permitted under the law and stiff action is taken to prevent any such activity if it comes to our notice. If any foreign missionary is found to be indulging in any forcible conversion activities we take action to immediately deport him out of